

KARNATAKA ORDINANCE NO. 04 OF 2020**THE KARNATAKA LEGISLATURE SALARIES, PENSIONS
AND ALLOWANCES AND CERTAIN OTHER LAW (AMENDMENT)
ORDINANCE, 2020**

(Promulgated by the Governor of Karnataka in the Seventy first year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 10th day of April, 2020)

An Ordinance further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances, Act, 1956 (Karnataka Act 5 of 1957).

WHEREAS Karnataka, as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the state;

AND WHEREAS the Corona Virus (COVID-19) pandemic has shown the importance of expeditious relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Chief Minister, Minister, Minister of State and Deputy Minister, Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council;

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Ordinance, 2020.

(2) It shall come into force with effect from 1st day of April 2020.

2. Amendment of Karnataka Act 2 of 1957.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), after section 3, the following new section shall be inserted, namely:-

“3A. Reduction in salary and allowances.- Notwithstanding anything contained in the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), Salary and

Allowances payable to Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

3. Amendment of Karnataka Act 5 of 1957.- In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), after section 3, the following new section shall be inserted, namely:-

“3A. Reduction in salary and allowances.- Notwithstanding anything contained in the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), Salary and Allowances payable to the Chief Minister, Minister, Minister of State and Deputy Minister shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

**VAJUBHAI VALA
GOVERNOR OF KARNATAKA**

By order and in the name of the
Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary
Affairs and Legislation.